

**IN THE NATIONAL COMPANY LAW TRIBUNAL
SPECIAL BENCH, BENGALURU
(Through web-based video conferencing platform)**

**ITEM No.20
C.P No.21/2014
T.P (IBC) No.05/2024**

IN THE MATTER OF:

M/s. Schenker India Private Limited ... Petitioner
Vs
M/s. Lapp India Private Limited ... Respondent

Order under Section 433 (e), 434 (i) (a) of IBC 1956

Order delivered on 23.07.2024

CORAM:

**JUSTICE (RETD.) T. KRISHNAVALLI
HON'BLE MEMBER (JUDICIAL)**

**SHRI MANOJ KUMAR DUBEY
HON'BLE MEMBER (TECHNICAL)**

PRESENT:

For the Petitioner : Shri Shreya Rajat Srivastava

ORDER

1. Heard the Learned Counsel for the Petitioner.
2. It is noticed that the matter has been transferred from the Hon'ble High Court of Karnataka. Therefore, the Petitioner Counsel is directed to file two complete sets of the documents which are filed before the Hon'ble High Court of Karnataka.
3. List the matter on **26.09.2024**

**Sd/-
(MANOJ KUMAR DUBEY)
MEMBER (TECHNICAL)**

**Sd/-
(T.KRISHNAVALLI)
MEMBER (JUDICIAL)**